



THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-48/2017/5904/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Biswajit Chakraborty,
Member, MACT,
Barpeta.

Dated Guwahati, the 1st Oct., 2019.

Sub:- **Casual leave .**
Ref:- Your letter No. MACT(B)/1497 dated 25th September, 2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for rescheduling your casual leave has been granted. Now, you have been granted casual leave for 2(two) days on 09.10.2019 to 10.10.2019 along with station leave permission w.e.f. the evening of 04.10.2019 till the morning of 11.10.2019 instead of previously granted casual leave on 10.10.2019 to 11.10.2019.

The Additional District and Sessions Judge, Barpeta and in his absence, the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

5906

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-48/2017/5905-A, dated 1.10.19

Copy to:

1. The Additional District and Sessions Judge, Barpeta, for
information and necessary action.

✓ 2. The Systems Analyst, Gauhati High Court

01/10/19

JT. REGISTRAR (VIGILANCE)

Rdas